

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 1690/89 198  
T.A. No.

DATE OF DECISION 29-9-1989

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Narender Gill Applicant (s)

Inderjit Sharma Advocate for the Applicant (s)  
Versus  
Union of India & Ors. Respondent (s)

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P. Srinivasan, Administrative Member.

The Hon'ble Mr. T.S. Oberoi, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ? } No
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

This application has come before us for admission with notices to the respondents. Shri Inderjit Sharma for the applicant and Shri M.L. Verma for the respondents have been heard. The only question in this application is whether the total marks awarded to the applicant in Sociology Paper I in the Civil Services (Main) Examination, 1988 held by the Union Public Service Commission have been correctly arrived at. The applicant wants us to summon the answer sheet and see whether there have been any mistakes in totalling. In response to an order of this Tribunal passed on 29-8-1989, Shri Verma for the respondents produces the original answer book of the Sociology Paper I of the applicant which we have looked into. We find that marks have been awarded for each question and the total has been arrived

P.S. Oberoi

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(3)

at correctly. In fact the applicant had obtained lower marks which on moderation have been increased to 39. It is not for us to re-evaluate the marks as we are not competent to do so. Shri Sharma wants us to show the answer papers to the applicant. We decline to do so. When an answer paper is evaluated under the auspices of a body like the Union Public Service Commission and the Commission states that the evaluation and the total marks have been given properly, there is no reason to doubt it. Moreover, we have also seen the answer paper and we are satisfied that the totalling has been rightly done.

In the result, the application is rejected at the stage of admission itself leaving the parties to bear their own costs.

T.S. Oberoi  
( T.S. OBEROI )  
MEMBER (J)

P. Srinivasan  
23/9/89  
( P. SRINIVASAN )  
MEMBER (A)